

(i) The Bombay Cinema (Gujarat second Amendment) Rules, 1971 published in Notification No. GH/G/146/BCR/3369/3973-A in Gujarat Government Gazette dated the 19th August, 1971.

(ii) The Bombay Cinema (Gujarat Third Amendment) Rules, 1971, Published in Notification No. GH/G/153/BCR-1966/1552-A in Gujarat Government Gazette dated the 9th September, 1971. [Placed in Library. See No. LT—1241/71].

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notifications. [Placed in Library. See No. LT—1242/71].

**NOTIFICATION UNDER ARTICLE 359  
OF THE CONSTITUTION**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF HOME AFFAIRS (SHRI  
F. H. MOHSIN):** I beg to lay on the  
Table—

A copy of Notification No. G.S.R 1843.  
published in Gazette of India dated  
the 5th December, 1971, under clause  
(3) of article 359 of the Constitution.  
[Placed in Library. See No. LT—  
1243/71].

**NOTIFICATION UNDER PUNJAB MOTOR  
VEHICLES TAXATION ACT,  
1924 etc.**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRIMATI  
SUSHILA ROHATGI):** I beg to lay on the  
Table—

(i) A copy of Punjab Government  
Notification No. S. O. 50/P.A.  
4/24/S. 3/71 published in Punjab  
Government Gazette dated the 11th  
November, 1971, issued under sub-  
section (1) of section 3 of the  
Punjab Motor Vehicles Taxation  
Act, 1924, read with clause (c) (iv)  
of the Proclamation dated the 15th  
June, 1971 issued by the President  
in relation to the State of Punjab.

(ii) A statement (Hindi and English ver-  
sions) explaining the reasons for not  
laying the Hindi version of the above  
Notification. [Placed in Library. See  
No. LT—1244/71].

so'ca hrs.

**MESSAGE FROM RAJYA SABHA**

**SECRETARY :** Sir, I have to report the  
following message received from the Sec-  
retary of Rajya Sabha—

“In accordance with the provision of  
rule 127 of the Rules of Procedure and  
Conduct of Business in the Rajya Sabha,  
I am directed to inform the Lok Sabha  
that the Rajya Sabha, at its sitting held  
on the 4th December, 1971, agreed  
without any amendment to the Visva-  
Bharti (Amendment) Bill, 1971, which  
was passed by the Lok Sabha at its  
sitting held on the 29th November,  
1971.”

**COMMITTEE ON PRIVATE  
MEMBERS' BILLS AND  
RESOLUTIONS**

**EIGHTH REPORT**

**SHRI G. G. SWELL (Autonomous  
Districts):** Sir, I beg to present the Eighth  
Report of the Committee on Private Mem-  
bers' Bills and Resolutions.

**COMMITTEE ON THE WELFARE  
OF SCHEDULED CASTES AND  
SCHEDULED TRIBES**

**SECOND AND THIRD REPORTS**

**SHRI BUTA SINGH (Rupar):** Sir, I beg  
to present the following Reports of the  
Committee on the Welfare of Scheduled  
Castes and Scheduled Tribes :

- (1) Second Report regarding action taken by Government on the recommendations contained in their Tenth Report (Fourth Lok Sabha) on the Ministry of Tourism and Civil Aviation—Reservations for Scheduled Castes and Scheduled Tribes in Indian Airlines.
- (2) Third Report regarding action taken by Government on the recommendations contained in their Seventeenth Report (Fourth Lok Sabha) on the erstwhile Department of Social welfare and Ministry of Education and Youth Services—Hostel facilities for Scheduled Castes and Scheduled Tribe students

**CORRECTION OF ANSWER TO  
S. Q. NO. 216 Re. LOCKOUT  
BY M/S BRAITHWAITE  
AND CO. (INDIA) LTD.**

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY): Sir, while replying to a supplementary question relating to Starred Question No. 216 on November 24, 1971... (Interruption).

MR. SPEAKER: You can lay it on the Table of the House.

SHRI MOINUL HAQUE CHOUDHURY: Sir, I lay a statement correcting the answer given on the 24th November, 1971 to Starred Question No. 216 regarding lock-out declared by Messrs Braithwaite and Co. (India) Ltd. on the Table of the House.

*Statement*

While replying to a supplementary question relating to Starred question No. 216 on November 24, 1971, I had informed the House inadvertently that when the lock-out of Angus Works of Braithwaite and Co. took place, conciliation talks were not in progress. I regret for committing this unintentional mistake. I beg to correct myself and

say that conciliation proceedings were in progress on the bonus issue when the workers of this factory left their places of work in a concerted manner and staged violent demonstrations before the General Manager of the Factory and also assaulted him. In consequence of this gross indiscipline and violence resorted to by the workmen, the management declared a lock-out although conciliation proceedings were going on. Since the lock-out was declared as a result of widespread indiscipline and violence by the workers the fact that conciliation proceedings were going on is not of much significance as in the circumstances in which the management was placed, it did not have any other alternative. However, since a specific question was asked and the information earlier given was not correct, I am making this statement to clarify the position.

I may also add that the factory has since reopened on the 3rd December, 1971.

10 04 hrs.

**EMERGENCY RISKS (GOODS)  
INSURANCE BILL\***

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): Sir, I beg to move for leave to introduce a Bill to make certain provisions for the insurance of goods in India against damage arising from emergency risks and matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to make certain provisions for the insurance of goods in India against damage arising from emergency risks and matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI YESHWANTRAO CHAVAN: Sir, I introduce† the Bill.

\* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 8.12.71.

† Introduced with the recommendation of the President.